

Central Administrative Tribunal
Lucknow Bench, Lucknow.

C.A.No. 57/92 (I)

Vijaya Kumar Verma ----- Applicant.

versus

Union of India & others. ----- Respondents.

DATED : 14-9-1992.

Hon'ble Mr. Justice T.C. Srinivas Rao, V.C.

Hon'ble Mr. K. Chayya, A.M.

A preliminary objection has been raised by the Lal Bahadur Shastri Krishi Vigyan Kendra that it is a branch of the Indian Council of Agricultural Research Institute and no notification in respect of the same has been issued by the Central Government under section 14(2) of the Administrative Tribunals Act and as such Tribunal has no jurisdiction to entertain service disputes in regard to said institution which is a registered society and receives grant and aid from the Government and the service conditions of the staff is governed by the norms and rules laid down by the Din Dayal Institute which itself is a society registered under the Registration Act. In view of the fact that it is not a branch of the Indian Council of Agricultural Research Institute, we are not competent to entertain the present dispute and accordingly this application is rejected on this ground.

Sc-

Member(A)

Sc/-

Vice Chairman

Behandri

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